Online Portal for uploading Monthly information relating to pendency of identified & designated Special Court/s and established Special Court dealing with Criminal cases involving Mps/MLAs in the State of Maharashtra and Goa, Dadra and Nagar Haveli

Sr. No.	Name of the District	No. of Courts	Criminal					
			Opening Balance as on 01.11.24	Institution		Disposal		Pendency as on 30.11.24
				Actual	Traf	By Jud/ O. W	Traf	
Aurangabad Region								
1	Ahmednagar	3	8	0	0	0	0	8
2	Aurangabad	6	16	0	0	0	0	16
3	Beed	13	15	0	0	0	0	15
4	Dhule	2	11	0	0	0	0	11
5	Jalgaon	7	17	0	0	0	0	17
6	Jalna	2	1	0	0	0	0	1
7	Latur	1	1	0	0	0	0	1
8	Nanded	7	4	0	0	0	0	4
9	Nandurbar	4	6	0	0	0	0	6
10	Osmanabad	2	2	0	0	0	0	2
11	Parbhani	8	30	1	0	0	1	30
Total		**55**	**111**	**1**	**0**	**0**	**1**	**111**
Nagpur Region								
1	Akola	2	8	0	0	0	0	8
2	Amravati	10	14	0	0	0	0	14
3	Bhandara	2	4	0	0	0	0	4
4	Buldhana	2	8	0	0	0	0	8
5	Chandrapur	2	4	0	0	0	0	4
6	Gadchiroli	2	0	0	0	0	0	0
7	Gondia	1	4	0	0	0	0	4
8	Nagpur	1	10	0	0	0	0	10
9	Wardha	4	4	0	0	1	0	3
10	Washim	8	0	0	0	0	0	0
11	Yavatmal	3	12	0	0	1	0	11
Total		**37**	**68**	**0**	**0**	**2**	**0**	**66**
Bombay Region								
1	Kolhapur	7	18	0	0	0	0	18
2	Nashik	9	19	1	1	0	1	20
3	Pune	11	34	0	0	0	0	34
4	Raigad-Alibag	2	8	0	0	0	0	8
5	Ratnagiri	6	14	0	0	0	0	14
6	Sangli	6	8	0	0	1	0	7
7	Satara	6	7	0	0	0	0	7
8	Sindhudurg at Oros	5	14	0	0	0	0	14
9	Solapur	14	33	2	0	2	0	33
10	Thane	20	33	0	0	1	0	32
11	City Civil and Sessions Court	2	30	0	0	2	0	28
12	Chief Judicial Magistrate, Mumbai	2	30	1	0	3	0	28
	Chief Judicial Magistrate, Mumbai (Special Court)	1	13	0	0	0	0	13
Total		**91**	**261**	**4**	**1**	**9**	**1**	**256**
Goa								
North Goa								
1	Panaji	1	3	0	0	0	0	3
2	Mapuca	3	10	1	0	1	0	10
South Goa								
1	Madgaon (Margao)	1	8	1	0	0	0	9
Total		**5**	**21**	**2**	**0**	**1**	**0**	**22**
U.T. of Daman and Dadra & Nagar Haveli								
1	Daman	2	11	0	0	0	0	11
2	Silvassa	1	1	0	0	0	0	1
Total		**3**	**12**	**0**	**0**	**0**	**0**	**12**
Grand Total		**191**	**473**	**7**	**1**	**12**	**2**	**467**

District wise information about pending Criminal Cases against MPs/MLAs in the State of Maharashtra, Goa and Union Territories of the Dadra and Nagar Haveli at Silvassa as on 30.11.2024

Aurangabad Region						
1. Ahmednagar						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Ahmednagar	District Judge-01 & Addl. Sessions Judge, Ahmednagar.	Criminal Revision No. 15/2024	397 of Cr.P.C	02/07/2024	Appearance
			Criminal Appeal No.4/2021	420, 386, 506(2) rw 34 of IPC & 3/30 of Arms Act	Appeal filed on 01/02/2021	Argument
			Criminal Appeal No. 14/2021	420, 386, 506(2) rw 34 of IPC & 3/30 of Arms Act	Appeal filed on 08/03/2021	Argument
		District Judge-04 & Addl. Sessions Judge, Ahmednagar.	Session Case No.162/2022	353, 332, 336, 337, 452 etc. of IPC	19/09/2018	Appearance
			Session Case 155/2024 Old No. RCC 904/2020	143, 147, 148, 149, 353, 332, 324, 323, 427 of IPC 37(1) (3)/135 Bombay Police Act	18/05/2024	Appearance
			Session Case 345/2023 Old No.RCC 400/2023	143, 353, 447, 430 IPC & Bombay Police Act 120B, 37(1),(3), 135	18/10/2023	Appearance
		6th Jt. C.J.S.D & Addl C.J.M. Ahmednagar	R.C.C. No. 714/2016	409, 108, 420, 418, 34 of IPC	11/07/2016	High Court Stayed (High Court of Judicature at Bombay Bench at Aurangabad. Criminal Writ Petition No.1547/2022. Interim relief to continue till next date)
			Cri. M.A. 769/2024	318, 338, 336, 340, 344, 61(2) r.w. 3(5) of BNS	07/10/2024	Argument on Exh.

2. Aurangabad						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Aurangabad	District Judge-03 & Addl. Sessions Judge, Aurangabad.	S.C. 531/2019	147, 148, 149, 435, 336, 427, 323, 504 of IPC.	22/08/19	Evidence
			S.C. 41/2022	353, 332, 143, 147, 149, 188, 269, 270 of IPC.	24/01/22	Evidence Part Heard
			S.C. 260/2009	147, 149, 323, 504 of IPC.	04/08/09	Evidence Part Heard
			S.C. 428/2023	353, 332, 341,114, 143, 147, 149, 427, 323, 506 of IPC	24/07/23	Evidence
			Cri. M.A. 405/2024	Protection of Women from Domestic Violence Act 29, 12	30/08/24	Appearance
2	Aurangabad	5th Additional Chief Judicial Magistrate, Aurangabad.	S.C.C. 1219/2024	143 IPC 135 Maharashtra Police Act	20/01/24	Argument on Exh. Ready
			S.C.C. 3428/2021	138 NI Act.	20/04/21	Evidence
			R.C.C. 357/2024	353, 341, 188, 109, 143, 147, 149 of IPC, 135 MP Act.	02/02/24	Appearance
			S.C.C. 4350/2024	135 Maharashtra Police Act.	07/03/24	Argument on Exh. Unready
			S.C.C. 4351/2024	135 Maharashtra Police Act.	07/03/24	Appearance
			Cri.M.A. 762/2024	295(a) IPC	24/11/23	Awaiting Summons
			S.C.C. 15467/2024	135 Maharashtra Police Act 143, 149, 341, 188	16/08/24	Awaiting Summons
3	Ta. Vaijapur, Dist. Aurangabad	District Judge-01 & Addl. Sessions Judge, Vaijapur.	Spl Case ACB 18/2012	420, 465, 468, 471, 120 B, 34 of IPC, 13-1 D PC Act.	30/12/02	Evidence Part Heard
4	Ta. Sillod Dist. Aurangabad	Jt. CJJD & JMFC, Sillod, Dist. Aurangabad	R.C.C. 28/2018	143, 147, 149, 323, 352, 447, 504, 506 of IPC, 135 MPA	19/01/18	(Evidence) Stayed by Hon'ble High Court Bench at Aurangabad, as per Interim Order
			S.C.C. 84/2018	295(a) IPC	19/01/18	Evidence
			Cri. M.A. 581/2021 Is converted in R.C.C. 43/2023 Is converted in S.C.C. 461/2023	200 IPC 199, 200, 420, 34, 125 A	11/11/21	Appearance of Accused No.01

3. Beed						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Beed	District Judge-2 & ASJ, Beed	Spl. ACB 02/2018	420, 406, 409 IPC & 146b, 147b of Co-opp Act 13(1) (C) (D) 13 (2) of ACB Act	2018	Appearance
2			Spl. ACB 10/2018	420, 406, 409, 418, 120b, 411, 409, 34 IPC & 13(1)(c) (D),13(2) of ACB Act & Sec. 3 of MPID Act.	2018	Charge
3			Spl. ACB 04/2018	420, 406, 409, 467, 468, 34 IPC & 13(1) (c)(D),13(2) of ACB Act & 3 of MPID Act.	2018	Argument on Exhibit
4			Spl. ACB 16/2018	420, 409, 418, 468, 471, 34 IPC & 13(1) (c)(D),13(2) of ACB Act & 3 of MPID Act.	2018	Appearance
5			Spl. ACB 05/2018	420, 409, 418, 120b, 411, 101, 34 IPC & 13(1)(c)(D), 13(2) of ACB Act & 3 of MPID Act.	2018	Argument on Exhibit
6			Sessions Case 80/2020	U/sec. 353 IPC	2020	Evidence
7			Spl. ACB 03/2018	420, 409, 406, 34 IPC & 146(B), 147(B) Maharashtra Co-operative Act	2018	Argument on Exhibit
8		4th Jt. Civil Judge S. D. , Beed	Summary Case No 104/2022	U/s 188, 279, 270 of IPC	2022	Awaiting Warrant
9	Ambajogai (Taluka)	District Judge-3 & A. S. J., Ambajogai	Spl. ACB 08/2018	420, 406, 409, 418, 34 of IPC & 3(1),13(2) of the Prevention of Corruption Act.	2018	Matter is stayed by H.C. Aurangabad in Cri. Revision No.118/2023
10			Cri. M. A. 19/2018	Property Attachment	2018	Say on Exhibit
11	Kaij (Taluka)	Civil Judge J. D. Kaij	Regular Cri. Case No 186/2014	3(3) Sugar Control order 1966 & 3, 10 of E.C. Act	2014	Stayed by Hon'ble High Court
12			Regular Cri. Case No 93/2021	U/s 505 (2) 34 of IPC	2021	Argument on Exhibit
13			Regular Cri. Case No 203/2020	199, 200, 420, 466, 467, 468, 471, 477, 34 IPC	2020	Argument on Exhibit
14	Parali (Taluka)	Civil Judge J. D. Parali	Summary Case No 696/2020	U/s 143, 188, 269, 270, 271, Of IPC & 51(B) Disaster Management Act	2020	Appearance
15	Ashti (Taluka)	Jt. Civil Judge J. D., Ashti	Regular Cri. Case No 141/2022	143, 147, 148, 149, 427, 448, 504, 506 IPC	2022	Argument on Issue Process

4. Dhule						
Sr. No.	**Name of District / Taluka**	**Name of the Court**	**Name of Subject Cases Pending**		**Year of Filing**	**Stage of Proceedings.**
			Case No.	**Sections**		
1	Dhule	District Judge-4 & Addl. Sessions Judge, Dhule	Spl. Case No. 114/2019	ACB 13(1)(c) 13(1)(c/d) 406, 420, 464, 465, 468 of IPC	2019	Compliance
2			S.C.No. 216/22	353, 143 IPC	2008	N.B.W.
3		2nd Jt. CJJD & JMFC Dhule	R.C.C. No. 416/2015	171(g), 177, 181 IPC	2015	Evidence Part Heard
4			R.C.C. No. 845/2010	U/s 143, 147, 148, 552 of IPC	2010	Steps Unready
5			S.T.C.C. No. 2200/2018	292, 500, 509 r/w 34	2018	N.B.W.
6			S.T.C.C. No. 1547/2019	143, 147, 149 IPC	2019	N.B.W. Ready
7			S.T.C.C. No. 1283/2015	125 A	2015	Hearing
8			S.T.C.C. No. 1727/2020	499, 500, 120(b) r/w 34	2020	Dismissal Order
9			Cri. M.A. 492/2023	341, 406, 409, 420, 467, 468, 120(B) of IPC	2023	Argument on Exh___ Unready
10			S.T.C.C. No. 1348/2023	153B, (C) , 500, 502(2) of IPC	2023	Awaiting Summons
11			R.C.C. No. 250/2024	420, 468, 471, 447, 120b, 34	2024	Awaiting Summons

5. Jalgaon						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Jalgaon	District Judge-2 & Addl. Sessions Judge, Jalgaon	Session case No.24/19	143, 147, 148, 149, 313, 354, 395, 294, 506 of IPC	2019	Evidence (PH)
			Session case No.64/22	353, 332, 143, 147, 149, 351, 294, 269,188, 427 of IPC, B.P.A. 135, Disaster Management Act 51, 52, 53, 54, 55, 56, 57, 58, 59, 60.	2022	Evidence
2	Jalgaon	3rd Jt C.J.J.D. & J.M.F.C., Jalgaon	SCC 3297/2021	IPC 188/269, B.P.Act 37/1/3, 135	2021	N.B.W. Unready
			SCC 2973/2020	IPC 188/269, DISASTER MANAGEMENT ACT 56, Bombay Police Act 135	2020	N.B.W. Unready
3	Bhusawal	District Judge-2 & Addl. Sessions Judge, Bhusawal	Session case No.24/23	353, 504, 506 of I.P.C.	2023	Charge
4		4th Jt. C.J.J.D. & J.M.F.C., Bhusawal	RCC 156/17	324, 427 of IPC	2017	N.B.W. Unready
			SCC 1165/20	188, 269 Disaster Management Act, 2005, 51 (b), B.P.Act 1951 u/s.37(1)(3) of 135	2020	Awaiting Notice
			SCC 744/21	188, 269 Disaster Management Act, 2005, 51 (b), B.P.Act 1951 u/s.37(1)(3) of 135	2021	Evidence
5	Yawal	C.J.J.D. & J.M.F.C., Yawal	RCC 148/14	201(b), 406, 408, 409, 419, 420, 467, 471, 477(a), 201, 34 of IPC	2014	Stayed (Pre-cognizance) Argument Bombay High Court, Bench A'bad (WP. No.389/16)
6	Amalner	Jt .C.J.J.D. & J.M.F.C., Amalner	RCC 166/14	420, 408, 468, 471, 477(A), 120(B), 34 IPC	2014	Evidence (PH)
			SCC 386/16	37(1)(3), 135 of B.P.Act	2016	313 Cr. P.C.
			SCC No. 399/2023	188 of I.P.C. B.P.Act 37 (1)(3)	2023	Evidence (PH)

7	Chalisgaon	3rd Jt. C.J.J.D. & J.M.F.C., Chalisgaon	SCC 386/21	269, 270, 341 of IPC, COVID 20, Disast.Mgmt. 51(3), B.P.Act 37(1)(3), 135 Contagious Disease Act 2, 3, 4	2021	N.B.W. Unready
			SCC 42/21	143, 145, 149, 269, 270, 341 of IPC & B.P.Act 37(1)(A), 135	2021	Awaiting Summons
			SCC 542/20	143, 145, 269, 270, 341 of IPC & B.P.A.37(1)(3), 135	2020	Awaiting Summons
			SCC 37/22	143, 188, 269, 270, 289, 34 of IPC & B.P.A.37(1)(3),135	2022	Awaiting Summons
			SCC 272/23	188 of I.P.C. Sec 51/B Disaster Management Act, sec 37 and 135 of B.P.Act	2023	Awaiting Summons

6. Jalna						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Jalna	District Judge-1 & Additional Sessions Judge, Jalna	Sessions Case 262/2023	143, 147, 188, 447 IPC with 135 of Maharashtra Police Act and 11 of Maharashtra State Prevention of Desecration of Statute Act, 1997	2023	Case is posted for Evidence. Part Heard. Witness summons issued.

7. Latur						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Latur	District Judge-1 & A.S.J. & Special Judge, Latur	Spl.Case (ACB/CBI) No 12/15	Under Sec. 13(2)r/w. 13(1)(d) of Prevention of Corruption Act, 1988 and U/sec. 120(B) r/w. 420, 467, 468, 471 I.P.C.	01.07.2015	In Spl. C. ACB No. 12/2015 Criminal Revision Petition No. 173/2013 is pending before Hon'ble High Court Bench at Aurangabad and directions are given not to frame charge against accused. Now the matters is pending for framing of charge against accused.

8. Nanded						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Nanded	2nd Jt. CJJD & JMFC, Nanded.	RCC No. 532/2011.	171, 188, 505, 425, 426, 433 of IPC, 1, 133, 36, 134 of Bombay Police Act, 133 Cr.P.C.	2011	Order of Exhibit
2	Biloli	Ad-hoc District Judge-1 & ASJ, Biloli.	S.C. No. 07/2024	353, 324, 332, 336, 337, 323, 504, 506, 109 & 34 of IPC.	2024	Hearing before charge
			Spl. Case 1/2024	506 IPC 3(1) (r) (S) (W) Atrocities Act	2024	Filing Surety
3	Ardhapur	CJJD & JMFC, Ardhapur.	RCC No. 17/2021.	295(A), 298 IPC	2021	Appearance

9. Nandurbar						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Nandurbar	Chief Judicial Magistrate, Nandurbar	RCC No. 115/2015	409, 420, 467, 468, 471, 34, 114	2015	Matter is Separate trial for some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused
2			RCC No. 124/2015	409, 420, 467, 468, 471, 34, 114	2015	Matter is Separate trial for some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused
3			RCC No. 47/2017	409, 420, 467, 468, 471, 34, 114	2017	Matter is Separate trial for some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused
4			RCC No. 79/2017	409, 420, 467, 468, 471, 34, 114	2017	Matter is Separate trial for some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused
5			RCC No. 78/2018	409, 420, 467, 468, 471, 34, 114	2018	Matter is Separate trial for some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused
6			RCC No. 96/2019	409, 420, 467, 468, 471, 34	2019	Matter is Separate trial for some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused

10. Osmanabad						
Sr. No.	Name of District / Taluka	Name of the Court	No. of Subject Cases Pending		Year of Filling	Stage of Proceedings
			Case No.	Sections		
1	Dharashiv (Osmanabad)	District Judge-1 and Additional Sessions Judge, Dharashiv (Osmanabad)	Sessions Case No. 85/2022	306, 406, 409, 420, 120(b), 34 of Indian Penal Code	2022	Stayed
2		2nd Joint Civil Judge Senior Division and Additional Chief Judicial Magistrate, Dharashiv (Osmanabad)	Regular Criminal Case No. 398/2002	218, 406, 409, 420, 467, 471, 120(b), 34 of Indian Penal Code	2002	Stayed

11. Parbhani						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Parbhani	Jt. CJSD & Addl. CJM Parbhani	RCC 158/ 2012	420, 467 468, 471 409, 120 B,34 IPC	2012	Evidence P/H
			RCC 64/ 2019	420, 423, 465, 466, 467, 468, 471, 34 120B	2019	B.W. Unready
			RCC 336/ 2019	420, 468, 471, 120B	2019	Order on Exhibit
			SCC 1969/ 2019	143, 188, 68, 135, 140 IPC	2019	Evidence P/H
			SCC 1220/ 2020	241, 149 188, 269 135 IPC 51B	2020	N.B.W. Ready
			SCC 549/ 2020	143, 188, 135 IPC	2020	Evidence P/H
			SCC No. 339/2021	188, 269 IPC 51(b)	2021	N.B.W. Ready
			SCCNo. 383/ 2021	188, 269 IPC 51(b)	2021	N.B.W. Ready
			SCCNo. 713/ 2021	188, 268 IPC 51(b)	2021	Appearance
			SCCNo. 712/ 2021	188, 269, 135 IPC 51(b)	2021	Evidence
			SCCNo.1348/ 2021	188, 269 IPC	2021	Evidence P/H
			SCC 230/ 2022	294, 504, 506	2022	Evidence P/H
			SCC 674/ 2022	269, 270 IPC	2022	Evidence P/H
			SCC 729/ 2022	188, 269. 51 (B)113, 135	2022	Evidence P/H
			SCC 730/ 2022	269, 270, 51 (B)113, 135	2022	Appearance
			SCC 1126/ 2022	269, 270 IPC	2022	Evidence P/H
			SCC 1283/2022	188, 269, 270 IPC	2022	B.W. Unready
			SCC 920/ 2023	188, 135	2023	Evidence
			SCC 2597/ 2023	188, 269, 270 IPC 135	2023	Appearance
			SCC 1776/2024	499, 500, 501, 34 of IPC	2024	Argument on Exhibit
			Criminal M.A. 130/19	171 (H), 188	2019	Argument on Exhibit
2	Gangakhed	District Judge-1 & Addl. Sessions Judge Gangakhed	S.T.No 41/ 2020	395, 147, 149, 451 452, 504, 506 IPC 3/25 Arms	2020	Awaiting Warrant of Accd. no.1 & 3
			S.T.No. 42/ 2020	143, 147, 149, 353, 332, 336, 341, 427 IPC	2020	Awaiting Proclamation of Accused nos. 3,9,11,27,37
			S.T.No. 44/ 2020	143, 149, 353, 341 IPC	2020	Evidence

3	Basmat	Jt. CJJD & JMFC	SCC 378/ 2009	171(H) IPC, 133	2009	Case is pending for Evidence and app. Of Accused No.6, 7 and 14
			SCC 452/2022	188, 171F of IPC	2022	Appearance
			RCC 76/2017	295(A), 501, 502, 34 of IPC	2017	Appearance
			RCC 284/2024	294, 499, 500 IPC	2020	Appearance
4	Jintur	CJJD & JMFC, Jintur	SCC 656/ 2019	188, 336, 283, 287, 34 IPC	2019	Evidence P/H
			SCC 309/2022	188, 269, 270, 283 IPC	2022	Appearance

Nagpur Region						
1. Akola						
Sr. No.	Name of District / Taluka	Name of the Court	No. of Subject Cases Pending		Year of Filing	State of Proceedings.
			Case No.	Sections		
1	Akola	District Judge-1 & A.S.J., Akola	Spl ACB 125/20	U/s. Prevention of Corruption Act 1988 U/s.13(1)(E) r/w (2),109 IPC	2016	Accused absent hence order passed issue B.W./Hearing on exh. 172 & 173
2		Jt. Civil Judge (Jr.Dn.) & J.M.F.C., Akola	RCC.991/18	U/s 420, 461, 464, 471, 472, 107, 120 (d) of IPC	2017	Evidence before charge
3			Old No. SCC 929/22 (In Akot, Dist. Akola Court) New No. SCC 4023/22 (In Akola Court after transfer of matter after creation of special court)	U/s 143, 188, 269, 270 IPC, 3 साथीचे रोग	2022	Return Summons
4			SCC. 3166/2024	U/s 188, 135 of IPC	2024	Return Summons
5			SCC. 3292/2024	U/s 188 of IPC & U/s 134 of Bombay Police Act	2024	Return Summons
6			SCC. 3293/2024	U/s 188 of IPC & U/s 134 of Bombay Police Act	2024	Return Summons
7			SCC. 1032/2024	U/s 188 of IPC & U/s 135 of Bombay Police Act	2024	Return Summons
6			SCC. 1031/2024	U/s 188 of IPC & U/s 135 of Bombay Police Act	2024	Return Summons

2. Amravati						
Sr. No.	Name of District / Taluka	Name of the Court	No. of Subject Cases Pending		Year of Filing	State of Proceedings.
			Case No.	Sections		
1	Amravati	16th Jt. Civil Judge (Sr.Dn.) & Addl. CJM, Amravati	S.C.C. 79/2024	U/s 294 , 34 IPC	03.01.2024	Appearance
2			S.C.C. 147/2024	U/s 188, 269, 270, 271 IPC, 135 B.P. Act	09.01.2024	Appearance
3			S.C.C. 581/2024	U/s 143, 341 of IPC 135 B.P. Act	09.02.2024	Appearance
4			S.C.C. 715/2024	135 B P Act	16.02.2024	Appearance
5			S.C.C. 901/2024	188, 269, 270, 271, 291 of IPC 135 B.P.Act	28.02.2024	Appearance
6			S.C.C. 1120/2024	143, 149, 427, 452, 186 of IPC	02.08.2024	Appearance
7	Achalpur	District Judge – 2 & ASJ, Achalpur	S. T. 91/2017	Sec 3 Damage to Public Property Act 135 B P Act	26.03.2007	Notice
8			S. T. 92/2017	143, 3, 4 Property Act	26.03.2007	Notice
9			S. T. 76/2018	353, 294, 506 IPC	16.08.2014	Evidence Part Heard
10			S. T. 96/2018	353, 143 IPC	29.09.2014	Evidence
11			S. T. 43/2022	147, 148, 149, 307, 336, 353, 332, 109, 427 IPC, 3 Property Act	11.03.2022	Evidence
12	Morshi	CJJD & JMFC, Morshi	S.C.C. No. 659/2022	188, 269, IPC,	04.08.2022	Appearance
13			S.C.C. No. 608/2022	135 B P Act	21.07.2022	Appearance
14			S.C.C. No. 769/2022	341, 188, 186, 149, 143 IPC	23.08.2022	Appearance

3. Bhandara						
Sr. No	**Name of District/ Taluka**	**Name of the Court**	**No. of Subject Cases Pending**		**Year of Filing**	**Stage of Proceedings**
			Case No.	**Sections**		
1	Bhandara	District Judge-2 & Additional Sessions, Judge, Bhandara	Sessions Case No. 10/2017	Under Sections 366, 376(2)(n), 323, 504, 506, 341 of IPC, read with Sections 3, 25 of Indian Arms Act.	2017	Stayed by Hon'ble High Court
			Sessions Case No. 11/2022	Under Sections 353, 354, 294, 504, 506, 143, 147, 149, of IPC, read with Section 135 of Maharashtra Police Act.	2022	Additional Charge
2	Bhandara	Chief Judicial Magistrate, Bhandara	Regular Criminal Case No. 95/2018	Under Sections 406, 409, 420, 465, 467, 468, 471, 120(B), 109, 34 of IPC.	2018	Evidence Part Heard
			Regular Criminal Case No. 269/2022	U/s 171(b)(1), 171(e), 143, 147, 148, 149, 325, 324, 342 of IPC	2022	Evidence

4. Buldhana						
Sr. No	Name of District/ Taluka	Name of the Court	No. of Subject Cases Pending		Year of Filing	Stage of Proceedings
			Case No.	Sections		
1	Buldhana	District Judge-1 & Addl.S.J., Buldana	S.T. No. 04/2013	143, 147, 148, 149, 307, 504, 506 IPC 4, 25 Arms Act. 135 B.P. Act	2013	Evidence
2			S.T. No. 38/2018	307, 323, 341, 143, 144, 147, 148, 149, 109, 120-b IPC, 4,25 Arms Act	2018	Hearing on Discharge Application
3			Cril. Rev. No. 13/2021	138 N.I. Act Revision against Issue process	2021	Notice
4			Cril. Rev. No. 14/2021	138 N.I. Act Revision against Issue process	2021	Notice
5			Spl. C. No. 40/2021	143, 147, 148, 149, 353 I.P.C.	2021	Order on Exhibit
6	Buldhana	C.J.J.D. & J.M.F.C., Chikhali	R.C.C. No. 212/2021	U/Sec. 143, 147, 148, 149,160,188, 269, 270, of I.P.C. Epidemic Act. 3, 136 of Mah. Police Act, Disaster Management Act.7, Cril. Amendment Act	2021	Awaiting Warrant
10			S.C.C. No. 2022/2023	U/Sec. 341 of I.P.C. & 135 of B.P. Act.	2023	Awaiting Summons
11			S.C.C. No.962/2024	U/Sec. 188, 269, 270 of IPC and 51(b) of Disaster Management, Covid Rule 11, 135 Mah. Police Act	2024	Awaiting Summons

5. Chandrapur						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Chandrapur	Joint Civil Judge (Sr. Dn.) & Addl. C.J.M., Chandrapur	S C.C. No. 2036/2016	143 of IPC, 135 B.P. Act	2016	Order
2			SCC No. 458/2022	186, 187, 188 of IPC, 37(1)(3), 135 B.P.Act	2022	Bailable Warrant
3		Joint Civil Judge (Jr.Dn.) and Judicial Magistrate First Class, Chandrapur	SCC No. 34/2021 (old case No. 694/2020)	341, 294, 506, 143, 171(c), 171(F) of IPC & 135 B.P. Act	2020	Hearing
4			SCC No. 1911/2021	143, 188, 269, 270 of IPC & 135 B. P. Act.	2021	Filling of Surety

6. Gadchiroli						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Gadchiroli	Joint Civil Judge, Junior Division and JMFC	NIL	NIL	NIL	NIL
2		Civil Judge, (Jr. Dn.) & JMFC, Kurkheda	NIL	NIL	NIL	NIL

7. Gondia						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	District Gondia	Jt. C. J. S. D. & Addl. C. J. M., Gondia.	Sum. C. No. 138/2023 (Old No. Sum. C. No. 286/2022 , Old No. Sum. C. No. 1791/2020)	123 Representation of the People Act	14/12/2020	Evidence
2			Sum C. No. 142/2023 (Old No. Sum C. No. 843/2022 ,Old No. 1323/ 2022)	341, 143, 269 IPC and Section 2 and 3 of Epidemic Diseases Act, 1897 and Section 135 Maharashtra Police Act and Section 11 of the Maharashtra Covid-19 Regulation.	02/11/22	Evidence
3			Sum C. No. 2211/2022	143, 341, 269 IPC Section 2 and 3 of Epidemic Diseases Act, 1897 and Section 135 and 140 of Maharashtra Police Act,	12/08/22	Stayed by Hon'ble Additional Sessions Judge, Gondia In Criminal Revision Application No.14/2024 order dated 15.03.2024
4			Sum C. No. 965/2023 (Old No. Sum. C. No. 454/2022)	143, 269, 270 IPC section 2 and 4 of the Epidemic Prevention Diseases Act 1897 and Section 135 of Maharashtra Police Act,	03/10/22	Evidence

8. Nagpur						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Nagpur	JMFC, Court No. 5, Nagpur.	No.SCC 15254/18	200 Cr.P.C. 125 IPC	03/07/18	Awaiting (R & P)
2			SCC No. 321129/2011	341, 34, IPC. 135 BP Act	06/09/11	Evidence
3			SCC-5687/2022	188, 270 IPC, r/w 135, r/w 3, r/w 51b	17/03/22	Evidence
4			SCC-20189/2019	171(c), 171(f) IPC	01/08/19	Awaiting Summon
5			SCC 11099/2022	180, 270, IPC, 135	02/06/22	Compliance
6			SCC 302204/2006	143, 431, 427 IPC	27/01/06	Evidence
7			SCC 19079/2022	188, 269, 270 IPC, 135	04/10/22	Awaiting Summons
8			SCC 8284/2022	143. 341.188.270 IPC, 51(b), 3,135	19/04/22	Awaiting Summons
9			SCC 6380/2024	188, 171F, IPC 135	20/05/24	First Order
10			SCC 6381/2024	188, 171F, IPC 135	20/05/24	First Order

9. Wardha						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Wardha	District Judge-1 & A.S.J., Hinganghat	S.T. 47/2022	353, 143, 147, 149, 332, 34 of IPC	2022	Evidence
		2nd Jt. JMFC, Wardha	SCC 3367/2021	188, 269, 51(B), 2, 3, 4 of IPC	2021	Hearing
2			SCC 2866/2020	294, 336, 504, 506 of IPC	2020	Evidence

10. Washim						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	NIL					

11. Yavatmal						
Sr. No.	**Name of District / Taluka**	**Name of the Court**	**Name of Subject Cases Pending**		**Year of Filing**	**Stage of Proceedings.**
			Case No.	**Sections**		
1	Yavatmal	C.J.M., Yavatmal	R.C.C. No. 49/2008	143, 149, 341 IPC	2008	Return of Warrant
2			S.C.C. No. 2784/ 2014	171, 188 of IPC	2014	Report
3			S.C.C. No. 3648/ 2018	188 IPC	2018	Report
4			S.C.C. No. 328/2021	341, 143, 188 IPC	2021	Order
5			R.C.C. No. 406/2011	420, 468, 120 IPC	2011	Order
6			S.C.C. No. 3436/2019	188 IPC	2019	Order
7	Wani	Jt. C.J.J.D. & J.M.F.C., Wani	S.C.C. No. 135/2016	135 B.P. Act	2016	Return of Warrant
8			S.C.C. No. 2107/ 2017	135 B.P. Act	2017	Return of Warrant
9			R.C.C. No. 102/2020	147, 148, 149, 452 I.P.C.	2020	Statement u/s. 313 of Cr.P.C.
10			R.C.C. No. 126/2020	147, 148, 149, 452 I.P.C.	2020	Statement u/s. 313 of Cr.P.C.
11	Mahagaon	CJJD & JMFC, Mahagaon	S. C. C. No. 118/2020	U/s. 135 of B. P. Act.	2020	Evidence

Bombay Region						
1. Kolhapur						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Kolhapur	District & Additional Sessions Judge 2, Kolhapur	S.C. No. 154/2017	U/s 3, 4 & 7 of Preventiion of Damage Public Property & u/s 37(1)a to 37(3) & 135 of B. P. Act, 143, 147, 148, 149, 307, 302, 395, 336, 353, 332, 324, 323, 435, 341, 427, 109, 120(b), 414, 411 of IPC	02/12/14	Evidence
2			Session Case 256/2022	353, 341 of IPC and 7 of Prevention of Damage to Public Property Act, 135 of Bombay Police Act.	15/05/10	Charge
3			Session Case 305/2022	143, 147, 148, 149, 353, 338, 427 of IPC and 3,7 of Prevention of Damage to Public Property Act	25/03/15	Charge Framed
4			Session Case 331/2022	143, 147, 148, 149, 353, 323, 447, 188, 269, 270, 291 of I.P.C. , 51B of Disaster Management Act, 11 of Epidemic Diseases Act.	08/12/22	Charge
5			Session Case 323/2022	Sec 3 & 7 of Prevention of Damage to Public Property Act, , u/s 135 of Bombay Police Act, u/s 3,25(1)(a),29,29(a) of Arms Act, 109,143,147,148,149, 336, 341, 353, 427, 435 ,34 of I.P.C.	03/04/2013	Charge
6			Session Case 73/2023	143,147,148,149,188, 341, 353, 427 of I.P.C. Sec 3,7 of Prevention of Damage to Public Property Act	26/12/14	Charge Framed
7			Session Case 93/2023	143,147,148,149,353, 338, 427 of I.P.C. Sec 135 of Bombay Police Act	03/03/14	Charge
8			Session Case 152/2020	143,147,148,149,353, 338, 427 of I.P.C. Sec 135 of Bombay Police Act	11/08/13	Charge

9	Kolhapur	Joint Civil Judge, Senior Division & Additional Chief Judicial Magistrate, Kolhapur.	R.C.C. 160/04	45 A r.w.Sec. 25/26 of Water Pollution Act & U/s 39 r/w sec 21 of the Air (Prevention and Control Pollution Act, 1981)	13/02/08	High Court Stayed W.P. No. 1450/2008
10			S.C.C. 455/09	143,149,341 of I.P.C. & Bombay Police Act Sec. 135	19/01/09	Hearing
11			S.C.C. 7465/22	143, 148, 149, 341 of I.P.C.	23/12/2022	Part Heard
12			S.C.C. 831/22	188, 269, 34, of I.P.C. & U/s 3 of Epidemic Diseases Act, 1897	14/02/2022	Part Heard
13	Ichalkaranji	3rd Jt. Civil Judge Jr. Dn., & J.M.F.C., Ichalkaranji.	Cri. M.A.No. 253/2017	417,420 of I.P.C.	12/07/2017 (Pvt. Complaint Filed)	Argument on C.R.P.C. 156(3) report
14	Kagal	Civil Judge Jr. Dn., & J.M.F.C., Kagal	S.C.C. No. 330/2019	188 of I.P.C. & Maharashatra Polic Act 135	06/08/2019 (Pvt. Complaint Filed)	Cr.P.C. 313 Statement
15	Jaysingpur	2nd Jt. Civil Judge Jr. Dn., & J.M.F.C., Jaysingpur.	S.C.C. 455/2012	500, 501, 34 of I.P.C.	15/09/2009	Part Heard
16	Peth-Vadgaon	Civil Judge Jr. Dn., & J.M.F.C., Peth-Vadgaon.	R.C.C. 34/2013	109, 143, 147, 148, 149, 323, 427, 435, 34 of I.P.C. & u/s 37(1) A to F, 37(3), 135 of Bombay Police Act	07/03/2013	Evidence Part-Heard
17			S.C.C. 1038/2019	188 of I.P.C. & Public Representation Act 125	05/09/2019	Evidence Part-Heard
18	Panhala	Jt. Civil Judge Jr. Dn., & J.M.F.C., Panhala.	Cri. M.A.No. 135/2018	U/s 415, 417,420 of I.P.C.	13/12/2018	Hearing on CR.P.C. 202 report

2. Nashik						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Nashik	District Judge 2 & Addl. Sess. Judge Nashik	Special Atrocities Case No. 08/2018	353, 354, 504, 506, 509	09/03/18	Filing of say on Exhibit
2			Criminal Revision No. 76/2024	Mumbai Police Act 142	10/04/24	Argument
3			Session Case No.272/2013	307, 436, 453, 353 of IPC	19/09/13	Evidence Part Heard
4	Nashik	12th Joint CJSD & Addl. C.J.M., Nashik	Reg. Cri. Case No.1131/17	308, 506, 34 of I.P.C.	25/07/17	Stayed by District Court dt. 28.08.23
5			SCC No. 1229/2012	BPA 142	07/05/12	Stayed by District Court dt. 12.04.24
6			RCC 866/2012	IPC 141, 143, 147, 148, 149, 427	16/08/12	Evidence
7			SCC 5993/2021	IPC 143, 341, 269, 270 & MP Act 135	21/01/21	Argument on Exh Unready
8			SCC No. 7470/2020	188 of I.P.C.	22/09/20	Unready
9			S.C.C No. 14530 / 2021	188, 269 of I.P.C.	23/12/21	Unready
10			RCC No. 56/1997	IPC 420, 465, 471, 474	25/03/97	Evidence Part Heard
11	Pimpalgaon (B) Dist.Nasik	Civil Judge J. D. & JMFC, Pimpalgaon (B)	RCC 58/2016	406, 408, 409 of IPC	17/05/16	Statement U/s 313 of Cr. P. C.
12			RCC 08/2011	107, 108, 115, 119, 307	02/01/11	Non-Bailable Warrant
13			SCC No. 1189/2021	341, 269, 188 of IPC & 2,3,4 Epidemic Diseases Act	26/08/21	Awaiting Summons
14			RCC 95/2022	269, 270 of IPC & 11 (1), 3 (d) Animal Cruelty Act	18/08/22	Hearing
15	Nashik-Road, Dist.Nashik	3rd Jt. CJJD & JMFC, Nashik Road	Criminal MA 496/2016	IPC 307,451,323, 384, 504	26/09/16	Verification
16	Yeola, Dist. Nashik	Joint Civil Judge, J.D. & J.M.F.C., Yeola	RCC 118/2017	IPC 418, 420, 463, 464, 465, 468, 471, 120B, 34	23/05/17	Evidence Part Heard

17	Malegaon, Dist. Nashik	2nd Joint CJSD & Addl. C.J.M., Malegaon	S.C.C No. 1943/2023	500, 501 of IPC	07/10/23	Stayed by District Court Malegaon Cri. Rev. No. 16/2024
18			Criminal MA 394/2022	11/s/153, 153 (a) (b) 295 (a), 298 of IPC 156 (3)	24/02/22	Argument on Exh 1
19	Niphad, Dist. Nashik	Jt. CJJD & JMFC, Niphad	S.C.C No. 1015/2019	B. P. Act, 37(1) (3), 135, IPC 188	07/09/19	NBW Unready
20	Sinnar Dist. Nashik	Jt. CJJD & JMFC, Sinnar	R.C.C. No. 244/2016	IPC 143, 147, 149, 451, 323, 504, 506	10/10/16	Order on Exh. 36 (Discharge Application)

3. Pune						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Pune	District Judge – 8 & Addl. Sessions Judge, Pune	MCOCA 2/2003	Bombay Stamp Act, 63A, 63B	2003	Evidence Part Heard
2			MPID (Spl. Case) 317/2020	IPC 420, 406, 408, 409, 468, 34	2020	Unready
3			Other Sessions 154/2022	353, 342, 143, 147, 149, 186, 188, 269, 504, 427 of IPC Sec. 3 of Prevention Public Property Damage Act, Sec 51 Emergency Management Act, Sec. 37(1) r/w 135 of M.P.Act	2022	Charge
4			Sessions Case 283/2022	307, 325, 323, 504, 34 of IPC	2022	Evidence
5			Spl. Case 962/2023	13(1), (d), 13(2), 15 of Prevention of Corruption Act and 109 of IPC	2023	Unready
6		10th Jt. CJJD & JMFC, Court No.9, Pune	SCC 417017/2014	188 of IPC	2014	Evidence
7			RCC 1726/2011	IPC 143, 146, 147, 148, 149, 323, 506, 427	2011	Unready
8			RCC 1771/2011	IPC 143, 146, 147, 148, 149, 323, 506, 427	2011	Unready
9			RCC 785/2014	420, 466, 467, 468, 471, 34, 120(B), 171(g), 177, 181, 477(a)of IPC	2014	Evidence Part Heard
10			RCC 5030/2009	326, 354, 452, 427, 109, 143, 147, 149 of IPC	2009	Stayed by Hon'ble High Court W.P. No. 4376/2013 & W.P. No.3260/2014
11			RCC 1395/2015	143, 145, 147, 149, 151, 152, 353, 332, 336, 435, 427 of IPC	2015	Unready
12			SCC No. 73377/2024	499 & 500 of IPC	2024	Unready
13	Khed, Dist. Pune	Dist. Judge-1 & Addl. Sess. Judge, Khed, Pune	Session 76/2014	307, 324, 337 of IPC	2010	N.B.W. Unready
14		4th Jt. CJJD & JMFC, Khed Rajgurunagar, Pune	RCC 231/2020	IPC 143, 147, 149, 341, 188	2020	Unready
15			RCC 254/2021	Section 307, 326, 333, 332, 324, 435, 436, 353, 323, 341, 427, 143, 144, 145, 147, 148, 149, 12B of IPC, Section 8B of Control of National Highways (Land and Traffic) Act and 26 of National Green Tribunal Act	2021	Unready

16	Pimpri	CJJD & JMFC, Pimpri Chinchwad, Pune	SCC 3198/2009	188 of IPC	2009	Unready
17	Vadgaon Maval, Dist. Pune	5th Jt. CJJD & JMFC, Vadgaon Maval, Pune	Cri. M.A. 565/2021	Cr.P.C. 200, 191, 199	2021	Unready
18			Cri. M.A. 566/2021	Cr. P.C. 200, 191, 199	2021	Unready
19			Cri. M.A. 838/2021	Cr. P.C. 200, 191, 199	2021	Unready
20	Ghodnadi, Dist. Pune	3rd Jt. CJJD & JMFC, Ghodnadi, Pune	STC 75/2010	143, 341, 188 of IPC	2010	Awaiting Summons
21			SCC 547/2018	143, 341 IPC	2018	Awaiting Summons
22	Indapur, Dist. Pune	CJJD & JMFC, Indapur, Dist. Pune.	RCC 362/2013	143, 341, 427 of IPC	2013	Statement u/s 313 of Cr.P.C.
23			RCC 253/2013	341, 143, 504 of IPC	2013	Statement u/s 313 of Cr.P.C.
24			RCC 91/2013	143, 341, 323 of IPC	2013	Evidence Part Heard
25			RCC 328/2013	143, 149, 341 of IPC	2013	Statement u/s 313 of Cr.P.C.
26			RCC 229/2013	143, 149, 341 of IPC	2013	Evidence Part Heard
27			RCC 188/2013	143, 147, 341 of IPC	2013	NBW
28			RCC 183/2015	143, 149, 341 of IPC	2015	Statement u/s 313 of Cr.P.C.
29			RCC 87/2013	143, 149, 341, 153, 427	2013	Proclamation

30	Baramati, Dist. Pune	2nd Jt. CJJD & JMFC, Baramati, Pune	SCC 914/2014	171 (C) & 171(F) of IPC	2014	Unready
31			RCC 288/2017	IPC 467, 468, 417, 419, 420, 424, 354(B)(C), 477(A), 34	2017	Evidence before Charge
32	Daund, Dist. Pune	2nd Jt. CJJD & JMFC., Daund, Pune	RCC 283/2012	Sec. 153, 294, 506 r/w 34 of I.P.C.	2012	Hearing
33	Saswad, Dist. Pune	2nd Jt. CJJD & JMFC., Saswad, Pune	RCC 250/2021	Sec. 353, 447, 332, 188, 143, 147 of I.P.C. and 37(1)(3),135 of Maharashtra Police Act	2021	Awaiting Summons
34			RCC 126/2008	9, 39, 40, 50, 51, 52 of Wild Life Protection Act	2008	Say / Hearing on Exh.___ Ready

4. Raigad-Alibag						
Sr. No.	**Name of District / Taluka**	**Name of the Court**	**Name of Subject Cases Pending**		**Year of Filing**	**Stage of Proceedings.**
			Case No.	**Sections**		
1	Raigad – Alibag	District Judge-3 & Addl. Sessions Judge, Raigad-Alibag	Session Case No.40/2023	Under Section 353 of Indian Penal Code	2023	Charge
2		Chief Judicial Magistrate, Raigad-Alibag	S.C.C. 796/2019	Under Section 143, 147, 149, 323, 504, 506 of Indian Penal Code and Under Section 37(1)(3), 135, 120 of Bombay Police Act	2019	Evidence Part Heard
3			S. C. C. 797/2019	Under Section 188, 186 of Indian Penal Code	2019	Statement of Cr. P.C. 313
4			R. C. C. 81/2020	Under Section 143, 147, 148, 323, 324, 354, 504, 506(2), 509 of Indian Penal Code	2010	Appearance of accused No. 8
5			R. C. C. 82/2020	Under Section 325, 324, 323, 504, 506(2), 34 of Indian Penal Code	2011	Evidence Part Heard
6			R. C. C. 83/2020	Under Section 15, 19 of Environment Act	2015	Evidence before Charge
7			S. C. C. 1396/2022	Under Section 269, 270 of Indian Penal Code and Under Section 37 (1) and 135 of Bombay Police Act	2022	Evidence Part Heard
8			S. C. C. 1397/2022	Under Section 269, 270 of Indian Penal Code	2022	Evidence Part Heard

5. Ratnagiri						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Ratnagiri	Jt. CJJD & J.M.F.C. Ratnagiri	S.C.C. 148/22	U/S. 269, 34 of I.P.C. & U/s. 37(1)(3)/135 of Maharashtra Police Act	2022	Filing of Surety Next Date 17/01/2025
2			S.C.C. 997/2024	U/S. 189(2) (3) of Bharatiya Nyaya Sanhita and Nyaya Sanhita, U/s 379(1)/135 of Maharashtra Police Act	2024	Order of Exhibit Next Date 16/12/2024
3	Khed	District Judge -2, Khed	Spl.Case 11/2023	U/s. 420, 166,167, 188, 467, 218, 471, 120b, 177, 182, 268, 468, 34 of I.P.C. & 12, 13, 14 of Corruption Act.	2023	Argument on Exhibit Unready Next date 02/12/2024
4		Jt.CJJD & JMFC, Khed	R.C.C. 100/19	U/s. 143, 147, 149, 268, 290 of I.P.C. Maharashtra Police Act 135	2019	Evidence Part heard Next date 03/12/2024
5			R.C.C. 81/19	U/s. 143, 149, 188, 268 of I.P.C. Maha Police Act 37(1)(3), 135 and 112/117	2019	Evidence Part heard Next date 03/12/2024
6			S.C.C. 384/19	U/s. 143, 147, 149, 323, 504, 506, 188, 324, 186 of I.P.C. & Maharashtra Police Act 37(1), 93	2019	Evidence Part Heard Next date 09/12/2024
7			S.C.C. 311/23	U/s. 143, 149, 188, 268 of I.P.C. & Maha Police Act 37(1)(3), 135, 112/117	2023	Evidence Part heard Next date 03/12/2024
8			S.C.C. 535/23	U/s. 143, 149, 188 of I.P.C. & U/s. 112/117 of Maha Police Act U/s. 11(k) of Prevention of Cruelty to Animal Act	2023	Evidence Part heard Next date 03/12/2024
9			S.C.C. 241/24	U/s 143, 144, 323, 352, 506 of I.P.C	2024	Filing of Surety Next date 03/12/2024
10	Chiplun	CJJD & JMFC, Chiplun.	R.C.C. 73/16	U/s 363, 365, 368, 452, 201, 143, 147, 148, 149, 323, 324, 341, 342, 504, 506 Of IPC	2016	Awaiting R & P Next date 14/01/2025
11			S.C.C. 516/14	u/s.143, 186, 341 of IPC & u/s.146,174 (A) of Railway Act	2014	Statement U/sec 313 of Cr. P.C. Next date 03/12/2024

12	Dapoli	CJJD & J.M.F.C. Dapoli	R.C.C. 12/22	U/s.190 of Cr.P.C.1973 & Appl. u/s.19 & 15 r/w sec.7 of Environment. Protection Act 1986	2022	Awaiting R & P From Hon'ble Addl. District and Sessions Judge, Khed, Criminal Revision Application No.03/2023 Next date 06/12/2024
13			R.C.C. 01/23	A complaint u.s. 15 & 16 of the Environment (Protection) Act, 1986 Sec. 25,26, r/w 44,45-A of the Water Act 1974.	2023	Argument on Exh-1 Unready 19/12/2024
14			R.C.C. 50/23	Maharashtra Regional and Town Planning Act, 1966 Section 52(2), 53,& IPC 34	2023	Awaiting Summons 02/01/2025

6. Sangli						
Sr. No.	**Name of District / Taluka**	**Name of the Court**	**Name of Subject Cases Pending**		**Year of Filing**	**Stage of Proceedings.**
			Case No.	**Sections**		
1	Sangli	Chief Judicial Magistrate, Sangli	Regular Criminal Case Number 294/2009	353, 332, 333, 435, 336, 337, 341, 143, 147, 148, 149, 117, 188, 427 of Indian Penal Code 37 (1) (3) / 135 of Bombay Prohibition Act	2008	Non Bailable Warrant to Accused
2			Summary Criminal Case Number 1710/2022	Maharashtra Police Act 37 (1) (3) 135	2018	Hearing
3		4th Civil Judge Junior Division, Sangli	Summary Criminal Case Number 259/2013	138 of Negotiable Instrument Act	2013	Non Bailable Warrant to Accused
4	Islampur	Joint Civil Judge Junior Division, Islampur	Summary Criminal Case Number 1081/2022	341, 143 of Indian Penal Code	2022	Awaiting Summons
5		2nd Joint Civil Judge Junior Division, Islampur	Summary Criminal Case Number 561/2024	143, 147 of Indian Penal Code 135 of Bombay Prohibition Act	2024	Awaiting Summons
6		5th Joint Civil Judge Junior Division, Islampur	Summary Criminal Case Number 1106/2017	138 of Negotiable Instrument Act	2017	Awaiting Notice
7	Jath	Civil Judge Junior Division, Jath	Regular Criminal Case Number 58/2012	418, 420, 465, 467, 468, 471, 34	2012	Evidence Part Heard

7. Satara						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Satara	District Judge-1 & Addl. Sessions Judge, Satara	Spl. Case Atrocity Case No. 140/2022	SC/ST- 3(1)(f), 3 (1)(g), 3(1)(q), 3(2)(5a), 6, 419, 420, 423, 426, 465, 467, 468, 471, 472, 474, 193, 199, 200, 205, 209 of IPC	2022	Charge
2	Satara	2nd Jt. Civil Judge Jr. Dn. & JMFC., Satara	R.C.C. 57/2015	u/s. 109, 337, 34 of IPC	2015	NBW is pending against the accused No. 2
3			R.C.C. No. 08/2018	u/s. 307 of IPC	2018	NBW is pending against the Some accused
4			R.C.C. No. 23/2018	u/s. 307 of IPC	2018	NBW is pending against the Some accused
5			R.C.C. No. 24/2018	u/s. 307 of IPC	2018	NBW is pending against the Some accused
6	Vaduj, Dist-Satara	District Judge-1 & Addl. Sessions Judge, Vaduj	Session Case No. 26/2017	U/s. 143, 147, 148, 149, 332, 333, 326, 337,353, 204, 506, 427, 188 of IPC, u/s. 3, 4 of Public Property Defacement Act, u/s. 4, 25, 30 of Arms Act & u/s. 37, 1, 3, 165 of Bombay Police Act	2017	Accused is absent, hence issue NBW against him and pending for framing charge
7			Session Case No. 40/2021	U/s. 143, 147, 148, 149, 332, 333, 326, 337,353, 204, 506, 427, 188 of IPC, u/s. 3, 4 of Public Property Defacement Act, u/s. 4, 25, 30 of Arms Act & u/s. 37, 1, 3, 165 of Bombay Police Act	2021	Argument on Exhibit

8. Sindhudurg-Oros						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Dist. - Sindhudurg Tal. - Kudal	Dist. Judge-1 & Addl. Sessions Judge, Sindhudurg-Oros (Designated Court)	Sessions Case No. 10/20	U/s 143, 147, 353, 332, 341, 504, 506, 8/149 of IPC	2017	Hearing P.W.2
2			Sessions Case No. 13/21	U/s 143, 147, 148, 149, 323, 324, 353, 332, 342, 504, 506, 109, 120 (B) 149 of IPC & Sec 3 of Prevention of Damage to Public Property Act 1984	2019	Formal Hearing
3			Sessions Case No. 11/23	U/s 307, 201, 120B, 34 of IPC	2023	Awaiting Muddemal
4	Dist. - Sindhudurg Tal. - Kudal	Civil Judge (J.D.) & J.M.F.C., Kudal (Designated Court since 17/06/2023)	S.C.C. No. 371/23	U/s 141, 143,149, 188, 269, 270 of IPC	2022	Hearing P.W.3
5			S.C.C. No. 372/23	U/s 188, 269, 270 of IPC U/s.51(b) of Disaster Management Act,	2022	Plea
6			S.C.C. No. 373/23	U/s 143, 149, 341, 188, 269, 270 of IPC	2022	Filing Surety
7			S.C.C. No. 374/23	U/s 188, 269, 270 of IPC U/s.51(b) of Disaster Management Act,	2022	Hearing P.W.1
8			S.C.C. No. 375/23	U/s 135 of Maharashtra Police Act,	2023	Filing Surety
9			S.C.C. No. 376/23	U/s 37(1) (B), 37(3), 135 of Maharashtra Police Act,	2023	Filing Surety
10			R.C.C. No. 113/23	U/s 153, 505(1)(c), 500, 504 of IPC	2023	Hearing P.W. 1
11	Dist. - Sindhudurg Tal. - Kankavali	Civil Judge (J.D.) & J.M.F.C., Kankavali (Since 06/06/2022) (Designated Court)	S.C.C. No. 61/22	U/s. 143, 188 of IPC & U/s 37(1)(3, 135 of Maha. Police Act)	2022	Plea
12			S.C.C. No. 40/22	U/s 188, 143 of IPC & U/s 135 of Mah. Police Act	2022	Statement U/s. 313 of Cr.P.C. of accused
13			S.C.C. No.215/23	U/s 143,285 of IPC & u/s.135 of Mah.Police Act	2023	Plea
14			R.C.C. No. 425/23	U/s 143, 188 of IPC	2023	Awaiting Summons of accused No.1

9. Solapur						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Solapur District / Solapur Head quarter	District Judge-1 & ASJ, Solapur	S.C. No. 315/2014	395, 387, 363, 364, 368, 323, 504, 506 and Arm Act 3/25	2014	Hearing
2			S.C. No. 151/2024 (old Case R.C.C. No. 853/2024 S.T.C. No. 6343/2007)	143 147 149 353 186 268 285 290 291 of IPC & B.P. Act 131, 135	2007	Hearing
3		Chief Judicial Magistrate, Solapur	RCC No. 320/2017	U/s 408, 409, 419, 420, 468, 34 of IPC	2017	High Court Stayed (Defer)
4			RCC No. 190/2021	U/s 420, 465, 466, 467, 468, 471, 120b, 34 of IPC	2021	Hearing
5			RCC No. 893/2022 (old case RCC No. 383/2019)	IPC 409, 420, 464, 465, 34	2019	Argument on Exhibit
6			SCC No. 8432/2023	IPC 143, 188, 268, 283	2023	Evidence Part Heard
7			SCC No. 2418/2024	IPC 188, Maharashtra Police Act 135	2024	Evidence Part Heard
8			SCC No. 4669/2024	IPC 188, 269, 336, Maharashtra Police Act 135	2024	Evidence Part Heard
9	Solapur District / Taluka Mohol	Civil Judge Jr. Division & JMFC, Mohol - " -	R.C.C. No. 30/2020	U/s 420 467 468 471 IPC & Bombay Prohibition Act	2020	Unready Bailable Warrant
10			S.T.C. No. 493/2018	u/s 138 of Negotiable Instrument Act	2018	Appearance of accused no. 11
11			S.T.C. No. 1272/2023	u/s 138 of Negotiable Instrument Act	2023	Appearance of accused
12			Criminal M.A. 289/2022	IPC 420, 464, 465, 468, 471, 34 (Private)	2022	Statement u/s. 200
13	Solapur District / Taluka Madha	Jt.Civil Judge Jr. Division & JMFC, Madha.	S.C.C. No. 1213/2021	IPC 341, 188, 143, 147, 149 & Bombay Police Act 134	2021	Awaiting Summons to accused
14	Solapur District / Taluka Barshi	Jt. Civil Judge Sr. Division & A.C.J.M., Barshi	STC No. 1113/2019	U/s 500, 506, 294, 509, 188 of IPC	2019	Hearing
15			S.T.C. 810/2022	IPC 341, 34 & Mumbai Police Act 135	2022	NBW
16	Solapur District / Taluka Pandharpur	Adhoc District Judge-1 & ASJ, Pandharpur	S.C. 78/2022 (old RCC No. 203/2015)	U/s 353, 341, 342, 323, 504, 506 of IPC	2015	Appearance

17	**Solapur District** / Taluka Pandharpur	2nd Jt. Civil Judge Sr. Division & A.C.J.M., Pandharpur.	RCC No. 201/2015	U/s 409,420,417,418,34 IPC	2015	Stayed by High Court Cri. Writ Pet. No. 3776/2019 against accused no.17 & other accused for receipt of summons
18			STC No. 1049/2016	u/s 138 of Negotiable Instrument Act	2016	Stayed by High Court Cri. Appl. No. 140/2020 against accused no.3 &4.
19			S.T.C. 594/2022	U/s . 143, 269, 188, IPC 51B Disaster Management Act, 37 (3), 135, B.P. Act, 2, 3, Epidemic Diseases Act	2022	Awaiting Summons
20			S.T.C. 1159/2022	U/s . 269, 188, IPC 2, 3, Epidemic Diseases Act	2022	Awaiting Summons
21	**Solapur District** / Taluka Sangola	Civil Judge Jr. Division & JMFC, Sangola	STC No. 996/2019	188 of IPC	2019	Part-Heard (five witnesses examined)
22			S.C.C. No. 192/2021	IPC 188, 269, 270 Epidemic Diseases Act, 2, 3, 4 Disaster Management Act 51 B Maharashtra Police Act 37(3)/135	2021	Awaiting summons report of accused
23			S.C.C. No. 798/2021	IPC 188, 270 Maharashtra. Police Act 37(3)/135	2021	Awaiting summons report of accused
24			R.C.C. No. 191/2015	U/s. 14(1A), 14 (1B), 14(A) of Employees Provident Funds and Miscellaneous Provisions Act	2015	Hearing
25			R.C.C. No. 192/2015	U/s. 14(1A), 14 (1B), 14(A) of Employees Provident Funds and Miscellaneous Provisions Act	2015	Hearing
26			R.C.C. No. 193/2015	U/s. 14(1A), 14 (1B), 14(A) of Employees Provident Funds and Miscellaneous Provisions Act	2015	Hearing
27			R.C.C. No. 194/2015	U/s. 14(1A), 14 (1B), 14(A) of Employees Provident Funds and Miscellaneous Provisions Act	2015	Hearing
28			S.C.C. No. 344/2021	U/s. 188, 270 of IPC	2021	Awaiting report of summons issued to accused

29	**Solapur District** / Taluka Malshiras	Adhoc District Judge – 1 & ASJ, Malshiras	Sessions Cases No. 16/2023 (Old No. RCC No. 291/2020)	307, 452, 323, 504, 506, 427, 143, 149 of IPC & 135 of Maharashtra Police Act	2020	Unready Board
30			S.C. 17/2023 (Old No. RCC No. 156/2020)	307, 323 506 143 147 to 149 of IPC & 135 of Maharashtra Police Act 135	2020	Unready Board
31	**Solapur District** / Taluka Karmala	Jt. Civil Judge Jr. Division & JMFC, Karmala	S.C.C. 03/2015	IPC 143, 171B, Bombay Police Act – 37 (1.3)	2015	Stayed by Hon'ble High Court Criminal R.A. 685/2018 Dated – 29.01.2021
32			R.C.C. No. 86/2019	326 134 324 323 504 506 143 147 148 149 120(B) of IPC & 135 of BP Act,5 25 Arms Act	2019	Stayed by Hon'ble High Court Criminal R.A. 434/2022 Dated – 12.12.2022
33	**Solapur District** / Taluka Akkalkot	Jt. Civil Judge Jr. Division & JMFC, Akkalkot	STC No. 1046/2016	Representation of the People Act Section 129, 134	2016	NBW Unready

10. Thane						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Kalyan	District Judge-1 & Addl. Sessions Judge, Kalyan.	S.C. No.178/24	307, 120b, 143, 147, 148, 149, 109, 504	10-05-2024	Order on Exhibit
2			S.C. No. 217/2022	332 IPC	06/06/2022	Charge
3			Spl. ACB 02/2006	Sec. 7 ACB	04/02/2006	N.B.W.
4			Spl. ACB 03/2006	Sec. 7 ACB	06/02/2006	N.B.W.
5	Bhiwandi	District Judge-2 & Addl. Sessions Judge, Bhiwandi.	S.C. No.775/23	IPC 395,397,427	08-03-2016	Evidence
6	Vasai	District Judge-1 & Addl. S. Judge, Vasai.	S.C. No.177/23	353, 325 of I.P.C.	02-12-2023	Appearance
7			S.C. No.176/23	143, 353, 323, 504, 333	02-12-2023	Appearance
8	Palghar	District Judge-2 & Addl. Sessions Judge, Palghar.	S. C. No. 51/2016	IPC 143, 144, 147, 149, 336, 380, 384, 395, 430, 436, 447, 452, 353, 332, 120B	20-10-2016	Evidence Part Hard
9	Thane	5th Jt. C.J.J.D. & J.M.F.C., Thane	Cri. M.A.1038/22	U/S. 500 IPC	18-05-2022	Verification
10			SCC 4321/18	143, 147, 149, 341, 447, 504, 506, 427, 37(1) 135 BP	05/10/2018	Hearing
11			SCC 574/20	143, 186	09/01/2020	Hearing
12			SCC 18916/22	'188, 269, 34	02/12/2022	Plea
13			Cri. M.A.2856/23	323, 352, 353, 504, 506, r/w.34 of IPC 120B	13-10-2023	Argument
14			RCC 942/2022	354(A), 506, I.P.C.	21-02-2022	Evidence before Charge
15	Bhiwandi	3rd Jt.C.J.J.D.& J.M.F.C., Bhiwandi	Pvt. SCC 2425/14	500	11/07/2014	Evidence Part Heard
16	Kalyan	Jt. C.J.J.D. & J.M.F.C., Kalyan	S.C.C.1423/15	IPC 160	26-03-2015	Part Heard
17			S.C.C.2617/09	IPC 171(G), 500, 501	14-09-2009	Summons

18	Ulhasnagar	C.J.J.D .& J.M.F.C., Ulhasnagar	RCC 796/17	420, 408,467, 468, 471, 120(B),34	07/07/2017	Stayed
19			S.C.C.282/22	37(3),135, MPA	24-01-2022	Evidence
20			SCC 2596/2022	188, 269,37(3), 135	24-06-2022	Charge
21			SCC 757/2018	172, 173, 323, 499, 503, 34	16-02-2018	Argument on Exhibit
22	Vasai	Jt. C.J.J.D. & J.M.F.C., Vasai	RCC 418/11	324, 143, 147, 148, 149, 37(1)(3) 135	18-06-2011	Charge
23			SCC 3234/08	IPC 143, 147, 148, 504, 506	26-08-2008	APP to Say / order 192, Charge
24			SCC 1701/16	IPC 143, 149,506, 427	16-06-2016	Say – 34 Plea/Particulars
25			RCC 267/13	143, 146, 147, 149, 323, 353, 37(1) 135	25-03-2013	Charge
26			SCC 2961/19	341,143,323, IPC 37(1), 135 BP	20-09-2019	Hearing
27			SCC 2963/19	188 IPC	20-09-2019	Hearing
28			RCC 120/94	IPC 147, 148, 149, 452, 323, 506(2) 25(1) (A)	28-05-1993	Charge
29			SCC.3899/17	143, 341 of I.P.C. & Sec. 135 of the Bombay Police Act.	23-11-2017	Appearance 3, 4, 7, 8, 9, 11, 12, 15, 16, 19, 20 B.W.
30			SCC 1776/97	IPC 171(b)(e), 123 (7)	21-06-1997	Plea/ Particulars
31	Virar Railway	J.M.F.C.,Virar (Railway)	RCC 1400035/2015	332, 323	20-02-2015	N.B.W. Unready
32	Kalyan Railway	J.M.F.C., Kalyan (Railway)	SCC 28006/2019	188 , 37(3), 135	31-07-2019	Appearance

11. City Civil and Sessions Court, Gr. Bombay						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	City Civil & Sessions Court Gr. Bombay	2nd APJ MP/MLA Special Court (Court Room No.54)	Spl Case No. 108/15	406,409,420,465,467, 468,471,201,384,120 (b),109,34 IPC r/w. 7,8,13(1)(c) (d), 13 (2) PC Act	17.11.2015	Stayed
2			PMLA Spl. Case 4/17	Sec. 3 r/w/. Sec.4 of PMLA ACT 2002	24.02.2017	Hearing before charge
3			ACB 18/16	13(1) (c), 13(1)(d) r/w. 13(2) of ACB Act .1988 r/w.420,409,465,468, 471,474, 477 (A), 201, 120(b),109, 34 IPC	25.04.2016	Hearing
4			PMLA 2/16 @	Sec. 3 r/w. Sec.4 of PMLA ACT 2002	04.07.2016	Hearing
5			PMLA 3/18	Sec. 3 r/w. Sec.4 of PMLA ACT 2002	06.04.2018	Hearing
6			S.C. 256/21	353,332,341,143,147, 149,188,269,427,504, of IPC r/w 37, 135 M.P. Act. r/w 3,4 Epidemic Prevention r/w 3,4 Prohibition of Damage to the Public Property Act,	03.05.2021	Evidence Part Heard
7			Spl Case No. 52/2021	406,409,420,465,467, 468,471,384,201,120 (b),109,34 of IPC r/w 7,8,13(1)(c), (d)Prevention of Corruption Act	14.01.2021	Stayed
8			Spl Case No. 485/2021	44, 45 rw 3, 4 r/w 70 of Prevention of Money Laundering Act	29.03.2021	Appearance and Hearing on BA
9			Spl Case No. 1071/2021	3,4 of Prevention of Money Laundering Act	12.08.2021	Hearing
10			Spl Case No. 1108/2021	3, 4 r/w 70 punishable under section 44,45 of Prevention of Money Laundering Act	03.09.2021	Hearing on Discharge Application

11	City Civil & Sessions Court Gr. Bombay	2nd APJMP/MLA Special Court(Court Room No.54)	Spl Case 1089/21	45, 2nd proviso of PMLA, 2002 against the above named accused persons for commission of offence of Money Laundering, defined under Section 3 and punishable under Section 4 of the Prevention of Money Laundering Act, 2002	23.08.2021	Appearance
12			Spl. Case 87/2022	13(1)(c), 13(1)(d), 13(2) of Prevention of Corruption Act, Sec. 409, 418, 420, 467, 468, 471, 120(B) r/w 34 of IPC	11.09.2017 and 31.01.2022	Stayed
13			Spl Case 234/22	409, 420, 120(b), 109, 34, 13(1),(c), 13(2)	08.03.2022	Stayed
14			Spl. Case 318/22	409, 418, 420, 120(b), 467, 468, 471, 34 of I.P.C.	16.11.2017 And 28.03.2022	Stayed
15			ACB Spl. Case 52/17	U.Sec 8 Prevention of Corruption Act 1988 r/w Sec. 214,386,342 r/w 34 of IPC	01.07.2017	Evidence Part Heard
16			SCST Spl. Case 13/17	141,143,147,149,324, 323,363,365,341,342, 504,506 (2), 354,452, 3(10) r/w 34 of I.P.C.	05.10.2017	Evidence Part Heard
17			Spl. Case 460/22	Prevention of Money Laundering Act, 3, 4 rw 70, 44, 45	21.04.2022	Hearing
18			Sessions Case 812/22	353,504,506 of IPC	21.09.2022	Evidence
19			Sessions case 841/22	353 and 34 of IPC	01.10.2022	Charge
20			Spl. Case 356/22	Preventing Money Laundering Act,3,4	17.09.2022	Appearance
21			Spl. Case 1497/22	Preventing Money Laundering Act,3,4 rw 70,44,45	20.12.2022	Hearing

22	City Civil & Sessions Court Gr. Bombay	2nd APJMP/MLA Special Court(Court Room No.54)	Spl.Case 107/23	409, 418, 420, 120(b), 467, 468, 471, r/w 34 of I.P.C., 13 (1) (c), 13 (1) (d), 13 (2) of Prevention of Corruption Act.	05.11.2020 And 30.01.2023	Stayed
23			Spl. Case 108/23	409,418,420,120(b), r/w 34 of I.P.C.	24.11.2016 And 30.01.2023	Stayed
24			Spl. Case CBI 568/22	120 B IPC r/w 384 of IPC and 7 of PC Act, 1988 (As amended in 2018 as substantive offences thereof)	02.06.2022	Appearance/Compliance
25			Sessions Case 771/23	141, 142, 143, 144, 145, 146, 147, 149, 151, 152, 153, 341, 353, 427 of IPC r/w 37 M.P. Act	19.07.2001 And 25.08.2023	Appearance
26			Spl. Case 472/23	Prevention of Money Laundering Act 44, 45, 3, 4 of PMLA Act,2002 rw 70	29.08.2023	Hearing on Exhibit
27			S.C. 820/2022	143, 144, 145, 146, 147, 341, 427, 332, 353 of IPC, 37(3) with 135 M.P.Act	26.09.2022	Evidence Part Heard
28			S.C. 898/2019	141, 142, 143, 146, 147, 149, 353, 342, 427, r/w. 3, 7 of IPC	18.06.2019	Evidence

12. Chief Judicial Magistrate, Mumbai						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Chief Judicial Magistrate, Mumbai	Judicial Magistrate (First Class) 25th Court, Mazgaon, Mumbai (Special Court Dealt With M.P. / MLAs Cases SPECIAL COURT	59/SW/2018 (Old C.C.No. 11/SW/2008)	153, 153A, 336, 441, 499, 500, 504, 505(c), 506(2) of IPC	2008	Stayed by Hon'ble Sessions Court Cri.Rev.Appl. No.1265/23 Dtd.08/01/24
2			11222/PS/2018 (old C.C. No. 1234/PS/2004)	353, 186, 189, 504, 506, 34 IPC	2004	Stayed by Hon'ble Sessions Court vide Cri. Rev. Appl. No. 47/2016 dt.18/02/2016
3			794/PW/2021 (Old No. 431/PW/2015)	420, 468, 471, 34 IPC	2015	Not Heard
4			7684/SS/2021	499, 500 IPC	2021	Hearing
5			2223/PS/2022	141, 143, 145, 188, 269 of IPC r/w. 37(3),135 M.P. Act r/w. 51 (B) National Disaster Management Act	2022	Part Heard
6			2870/PS/2022	143, 145, 147, 149, 188, 269 of IPC r/w. 37(3),135 of M.P. Act	2022	Part Heard
7			3887/PS/2022 (Old C.C. No. 90/PS/2017)	37 (3), 135 of M.P. Act	2017	Hearing
8			02/SS/2023	500,501 of IPC	2023	Part Heard
9			102/SS/2023	500 of IPC	2023	Not Heard
10			1003/PS/2024	U/s. 188 of IPC r/w.37 (1) (3), 135 M.P. Act	2024	Not Heard
11			31/SW/2024 (Old. C.C.No. 29/SW/2016)	U/s.120-B, 211, 306, 500, 504, 506, 511 of IPC	2016	Not Heard
12			648/SS/2024 (Old C. C. No. 77/SS/2023)	500 of IPC	2023	Not Heard
13			649/SS/2024 (Old C. C. No. 207/SS/2023)	499, 500 R/w 34 IPC	2023	Not Heard

14	Chief Judicial Magistrate, Mumbai	Judicial Magistrate (First Class) 40th Court, Girgaon, Mumbai DESIGNATED COURT	6200/SS/2021 (Old C.C. No. 67/Misc/2018)	U/Sec. 500 of IPC	2018	Stayed by Hon'ble High Court, Bombay Cri. Writ Petition No. 4391/2021 Dated 22/11/2021
15			6201/SS/2021 (Old C.C. No. 1094/SS/2014)	U/Sec. 500 of IPC	2014	For further Cross Examination of PW No.1
16			82/M/1998	193, 199, 200, 201, 202, 403, 406, 407 IPC	1998	Awaiting execution of Service summons/BW
17			83/M/1998 (33/DV/2017)	109, 166, 217, 403, 406, 409, 120 (B) of IPC	1998	
18			01/SS/2023 (Old C.C.No. 935/SS/2021)	U/s. 499, 500, 501 IPC	2021	For further Examination of PW No.1
19			02/SS/2023 (Old No. 934/SS/2021)	U/s. 499, 500, 501 IPC	2021	Hearing
20			440/PS/2024 (Old No. 35/PS/2006)	174[A] Prevention Of Damage To Public Property Act.	2006	For argument
21			603/MISC/2024 (Old No. 1413/Misc/19)	420, 34 of IPC	2019	Argument on protest petition
22			1120/PS/2024	143, 145, 149, 188 of IPC r/w. 37(3), 135 of MP Act	2024	For appearance of accused
23			55/SW/2024	175(3) Bharatiya Nagarik Suraksha Sanhita, 196(1) (a), 197(1) (a), 299, 302, 353 (2), Bharatiya Nyaya Sanhita	2024	Not Heard
24			465/PW/2024 (Old C.C. No. 31/PW/2022)	406, 420, 506(2), 409, 120b, Indian Penal Code	2024	Not Heard
25			466/PW/2024 (Old C.C. No. 56/PW/2022)	199, 200, 406, 417, 420, 465, 468, 471, 120B Indian Penal Code	2024	Not Heard
26			1876/PS/2024	143, 145, 341, 188 IPC	2024	Awaiting execution of Service summons BW
27			1877/PS/2024	143, 145 IPC r/w 37(3), 135 MP Act	2024	

28	Chief Judicial Magistrate, Mumbai	Addl. Chief Judicial Magistrate, 9th Court, Bandra, Mumbai DESIGNATED COURT	5289/PS/2023 (Old C.C. No. 554/PS/2020)	294(b) of IPC	2020	For evidence
29			310/SS/2023 (Old C. C. No. 315/SS/2020)	U/s.499, 500 of IPC	2020	For appearance of accused
30			311/SS/2023 (Old C.C. No. 624/SS/2018)	U/sec. 500 of I.P.C.	2017	
31			129/SW/2023 (Old C.C. No. 555/SW/2021)	354(d), 499, 500, 509 of IPC	2021	
32			130/SW/2023 (Old C.C. No. 94/SW/2013)	U/s. 107, 143, 149, 153A, 499, 500, 501, 34 of IPC	2013	For appearance of accused
33			2068/PW/2023 (Old C.C. No. 283/PW/2010)	U/s. 341, 143, 145, 147, 149, 188 IPC r/w.135 M. P. Act	2010	For appearance of accused
34			2175/PW/2023 (Old C.C. No. 1863/PW/2015)	U/s. 500, 505, 506 IPC	2015	For appearance of accused
35			2176/PW/2023 (Old C. C. No. 2973/PW/2015)	U/s. 145, 149, 341 IPC r/w. 37(1)(a), 135 M. P. Act	2015	For appearance of accused
36			45/SS/2024 (Old C. C. No. 4264/SS/2019)	174(A) Railway Act	2019	For appearance of accused
37			1691/MISC/2024	U/s.51 (B) राष्ट्रीय आपत्ती व्यवस्थापन कायदा २००५, साथीचे रोगप्रतिबंधक कायदा १८९७ r/w 37(1) 135 MP Act	2024	For delay Condonation of filing of Chargesheet
38			1692/MISC/2024	188 IPC r/w 37 (1) 135 MP Act	2024	
39			2381/PW/2024	353, 332, 114, 504, 506, (2)34 of IPC	2024	For appearance of accused
40			113/SS/2024	499, 500 IPC	2020	
41			166/SW/2024 (Old C.C. No.1955/Misc/2024)	505 (2) r/w 34 and 120 IPC	2024	

1. North Goa						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	North Goa	Principal District and Sessions Judge	SPCC 8/2001	U/s 409, 420, 465, 468, 471, r/w 120-B IPC, U/s 13(1)(d)(i) and 13(1)(d)(ii) r/w 13(2) of Prevention of Corruption Act	2001	Evidence
2			SCORS 4/2014	U/s 143, 147, 148, 149, 153, 324, 325, 326, 332, 333, 427, 435, 3 Prevention of Damage to Public Property	2014	Evidence
3			SCORS 45/2018	U/s 376, 342, 506 r/w 34 IPC, U/s 4 of POCSO Act and U/s 67-B (C) of IT Act 2000	2018	Arguments
4		District Judge-1 & Addl. Sessions Judge, Mapusa	PMLA/1/2018	U/s 3 of Prevention of Money Laundering Act, 2002.	2018	Report
5			PMLA 1/2019	U/s 3 & 4 Of Prevention of Money Laundering Act, 2002.	2019	Steps
6			Sessions Case (Ors) No. 83/2024	U/s 408, 409, 419, 463, 464, 471, 420, 120B of IPC	2024	Steps
7		District Judge-2 & Addl. Sessions Judge, Mapusa	SPCC/6/2019	U/s 120B, 201 IPC & u/s 7, 8, 9, 13 of Prevention of Corruption Act.	2019	Steps
8		SCJ & JMFC, 'A' Court, Mapusa	CC/73/S/2016/A	468, 471, 420, 201 r/w 34 IPC	2016	Trial
9			CC/111/S/2012	465, 468, 471 r/w 120-B IPC	2012	Trial
10			CC/532/S/ 2022/A	403, 409, 420 r/w 120 (B) IPC	2022	Trial
11			CC/569/S/ 2022/A	406, 408, 409, 420, 120(B) of IPC	2022	Report
12			CC/31/S/2023	406, 408, 409, 420, 120 (b) of IPC	2023	Trial
13			CC/272/S/2024	143, 147, 341, 504, 188, 269 r/w 149 IPC	2024	Arguments

2. South Goa						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Salcete South Goa	Chief Judicial Magistrate First Class at Margao	CC 209/S/2017/I	u/s 448, 384, 506(ii) r/w 34 of IPC	21/08/2017	Report
2			CC 25/S/2022	U/s 143, 341, 353 r/w 149 of IPC	17.02.2022	Arguments
3			CC 86/S/2022	U/s 407, 465, 468, 471, 472, 420, 201 r/w 120-B of IPC	04.04.2022	Appearance
4			CC 234/P/2022	U/s 188 Cr.PC	06.08.2022	Report
5			CC 340/P/2022	U/s 188,269 Cr.PC	07.12.2022	Steps
6			CC 341/P/2022	U/s 188,269 Cr.PC	07.12.2022	Steps
7			CC 519/NI/2022	U/s 138 N.I. Act	26.12.2022	Trial Evidence
8			CC 55/P/2023	u/s 195 of the Code of Cr.PC	15.03.2023	Appearance
9			AOA/ 771/2024/A	U/s 146, 147 & 174(a)	16.11.2024	Hearing

3. Daman						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage and details of Proceedings by which stay has been granted
			Case No.	Sections		
1	Daman	Principal District and Sessions Judge	S.C. No. 03/2023	U/s 306 of IPC	2023	Argument on discharge application
2		Civil Judge, Senior Division and Chief Judicial Magistrate Daman	R.C.C. 154/2016	U/s. 143, 147, 149, 186, 188, 353, 504, 506(2) of IPC	2016	Final Argument
3			R.C.C. 29/2018	U/s. 406, 420, 468, 471, 120B of IPC	2018	Final Argument
4			R.C.C. 31/2020	U/s. 509 of IPC	2020	Evidence
5			R.C.C. 02/2022	U/s. 143, 149, 188, 505, 505(2), 153(A) of IPC	2022	Argument on discharge application
6			S.C.C. 133/2019	U/s. 153 IPC	2019	Evidence
7			S.C.C. 134/2019	U/s. 153 IPC	2019	Evidence
8			S.C.C. 473/2022	U/s. 447, 120-B r/w 34 IPC	2022	Final Argument
9			S.C.C. 56/2023	U/s. 341, 323, 504, 506 r/w. 34 IPC	2023	Evidence
10			R.C.C. 42/2012	U/s. 186, 452, 353, 332, 504 r/w 34 IPC	2012	Evidence
11			S.C.C. 347/2019	U/s. 500, 504 of IPC	2019	Evidence

4. Dadra and Nagar Haveli, Silvassa						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Silvassa	Civil Judge (S.D.) and Chief Judicial Magistrate, Silvassa	RCC No.08/2022	505(2) of IPC, 125 of Representation of the People Act	13/01/22	Evidence Part Heard